

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2022

Subject : Petition under Section 79(1)(a), (b) & (f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff) Regulations, 2019 owing to completion of 25 years of operations from Commercial Operations Date of NTPC's three (3) Gas Power Stations Namely Anta, Auraiya & Dadri.

Date of hearing : 9.2.2023

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : NTPC Limited

Parties present : Shri. Ashutosh Kr. Shrivastava, Advocate, TPDDL
Shri. Jayant Bajaj, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking appropriate orders/directions to Respondent, NTPC Limited, in view of its refusal to comply with the provisions of Regulation 17 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 by failing to provide a suitable arrangement in respect of its Anta, Auraiya and Dadri Gas Power Stations which have already completed 25 years of operation from their respective commercial operation date.

2. After hearing the submissions of the learned counsel for the Petitioner, the Commission ordered the following:

- (a) Admit. Issue notice to the Respondent.
- (b) The Petitioner to serve copy of the Petition on the Respondent immediately, if not already served and the Respondent to file its reply, if any, within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter;
- (c) Parties to comply with above directions within the specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 11.5.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)